## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3840 ANSWERED ON:12.08.2015 Lokpal and Lokayukta Rajendran Shri S.;Thakur Shri Anurag Singh

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the current status of implementation of the Lokpal and Lokayuktas Act, 2013;
- (b) the number of States that have established the institution of Lokayukta; and
- (c) the details of assistance provided by the Union Government to each State to establish the institution of Lokayukta during each of the last three years and the current year?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a): The provisions of the Lokpal and Lokayuktas Act, 2013 have come into force with effect from the 16th January, 2014. However, the Lokpal and Lokayuktas Act, 2013 requires some amendment so as to provide for situations where the composition of the Selection Committee is incomplete due to absence of Leader of Opposition in Lok Sabha, recognised as such, etc. Accordingly, the Lokpal and other related Law (Amendment) Bill, 2014 was introduced in Lok Sabha on 18.12.2014. The said Bill stands referred to the Department related Parliamentary Standing Committee on Personnel, Public Grievances, Law & Justice.
- (b)& (c): As per the provisions of section 63 of the Lokpal and Lokayuktas Act, 2013:

"Every State shall establish a body to be known as the Lokayukta for the State, if not so established, constituted or appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act."

In view of the above mentioned statutory provision the Central Government is not required to maintain any consolidated data in respect of the Lokayuktas established by the State Governments/Union Territories.

Also, there is no provision in the Act for providing any assistance to the State Governments for establishing Lokayuktas. The Central Government, however, requested the Chief Ministers of all States to ensure timely action for implementation of the obligation under section 63 of the Act. In this regard, a copy of the Lokpal and Lokayuktas Act, 2013 along with a copy of the Part III of the Lokpal and Lokayukta Bill, 2011, as passed by Lok Sabha on 27.12.2011, which contained provisions relating to State Lokayuktas was forwarded for consideration of the same as a model Bill.

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